CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 10/RC/2013

Subject : Application under section 142 of the Electricity Act, 2003 for non-

compliance of Commission's directions.

Date of Hearing: 19.2.2013

Coram : Dr. Pramod Deo, Chairperson

Shri V.S.Verma, Member

Shri M.Deena Dayalan, Member

Petitioner : Shamanur Sugars Ltd.

Respondents : Karnataka Power Transmission Co. Ltd. and others

Parties present : Shri, Anantha Narayana, Advocate for petitioner

Ms. Anzuvarkey, Advocate for petitioner

Record of Proceedings

Learned counsel for the petitioner submitted that instead of implementing the Commission's order dated 9.10.2012 in Petition No. 124/MP/2011, the respondent Karnataka Power Transmission Co. Ltd. has filed Writ Petition No. 4695/2012 before Hon'ble High Court of Karnataka. The Writ Petition was heard on 28.11.2012 and no stay has been granted for operation of the said order dated 9.10.2012. He further submitted that the SLDC, Karnataka has imposed additional condition in the Standing clearance/ NOC dated 5.12.2012 and has raised the provisional bills towards UI charges and back-up supply charges. However, in NOC dated 5.12.2012, there was no such conditions was imposed by the SLDC, Karnataka.

- 2. Learned counsel for the petitioner further submitted that since no stay has been granted by the High Court of Karnataka for the operation of the said order dated 9.10.2012, the respondent is bound to implement the order of the Commission.
- 3. After hearing the learned counsel, the Commission directed to issue notices to the respondents.

- 4. The Commission directed the petitioner to serve copy of the petition on the respondents by 25.2.2013. The respondents were directed to file their replies by 15.3.2013, with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 29.3.2013.
- 5. The petition shall be listed for hearing 9.4.2013.

By order of the Commission,

Sd/-(T. Rout) Joint Chief (Law)